

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.731/2015
In
OA No.3385/2016
MA No.2427/2016
MA No.2428/2016**

New Delhi this the 6th day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Mr. Anup Kumar Srivastava
S/o late Mr. Vijay Singh Srivastava
Aged about 55 years
Presently posted as Commissioner Appeal
Customs Central Excise & Service Tax
North Eastern Region
Guwahati, Assam.
R/o D-II/137, Kaka Nagar
New Delhi – 110 003.

-Petitioner

(By Advocate: Shri S.K.Rungta with Shri Prashant Singh
and Shri Gruvinder Singh)

VERSUS

1. Shri P.K.Sinha
Cabinet Secretary
Rashtrapati Bhawan
New Delhi.
2. Shri Hasmukh Adhia
Secretary
Department of Revenue
Ministry of Finance
North Block, New Delhi.
3. Shri Rajiv Kumar (EO&AS)
Department of Personnel & Training
Establishment Office
North Block, New Delhi – 110 001. -Respondents

(By Advocate: Shri Sunil Ahuja and Shri R.Balasubramanian)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter is taken up, Shri S.K.Rungta, learned Senior Counsel appearing for the petitioner submits that since the respondents have

conducted a DPC and kept the result in a sealed cover, he is not pressing the CP. Accordingly, the CP is closed. Notices are discharged. However, the dismissal of the present CP is without prejudice to the rights of the applicant to agitate with regard to any other action taken by the respondents, in accordance with law.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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